GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Lok Sabha

UNSTARRED QUESTION NO.: 827 (TO BE ANSWERED ON THE 24th July 2025)

COMPLIANCE WITH SAFETY REGULATIONS

827. SMT VIJAYLAKSHMI DEVI SHRI SANATAN PANDEY SHRI AZAD KIRTI JHA

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government acknowledges the fact that Air India Express failed to change engine parts of Airbus A320 aircraft on time and a DGCA investigation reportedly revealed falsifying of records and if so, the details thereof;
- (b) whether the safety instructions were not followed despite warnings from the European Union Aviation Safety Agency thereby posing a serious threat to passenger safety and if so, the details thereof;
- (c) whether the Government has taken any punitive action against Air India and its subsidiaries and if so, the details thereof; and
- (d) the details of the stringent provisions made to prevent such negligence in the future?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (d): During a surveillance inspection of M/s Air India Express by the Directorate General of Civil Aviation (DGCA), it was found that M/s Air India Express had not complied with EASA Airworthiness Directive on the engines installed on the Air bus A320 aircraft.;

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DGCA initiated punitive action against the responsible personnel i.e. Continuing Maintenance Manager, Quality Manager and Accountable Manager of M/s Air India Express Ltd as per Enforcement Policy and Procedure Manual. The approval granted to Quality Manager was cancelled, Continuing Maintenance Manager was given warning letter along with 1.5 Lacs financial penalty. A financial penalty of 30 Lacs was imposed on Accountable manager;

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The Directorate General of Civil Aviation (DGCA) has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of Organisation /Aircrafts, which includes regular and periodic audits, spot checks, night Surveillance and ramp inspections across all operators, maintenance organizations. DGCA publishes Annual Surveillance Plan every year on its website, which contains the plan for the Regulatory Audit. Plan for the regulatory audits is in accordance with the regulatory audit procedure manual published on DGCA website. It is the responsibility of the airline/operator to comply with the Service Bulletins/Airworthiness Directives issued by the State of Design/State of Manufacturer from time to time to keep the aircraft safe to fly and in a continuous state of airworthiness.
